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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 354/2003 in
OA 1242/1999

New Delhi this the 15th day of October, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Sarweshwar Jha, Member (A)

1. Transport Employees of Welfare Association through its President H.C.Azad Sehgal S/O Shri Uttam Chand Sehgal, R/O 23/25 Moti Nagar, New Delhi-15
2. Sub-Inspector Inder Singh Bhist General Secretary, 5/9 Under Hill Road, Delhi.
3. ASI Radhey Shyam, Secretary, R/O 5/9, Under Hill Road, Delhi.
4. Constable Anil Kumar S/O Late Sh.Ram Rikh R/O H.No.139, Garhi Village, New Delhi-55

.. Petitioners

(By Advocate Shri Naresh Kaushik, learned counsel through proxy
counsel Ms. Shilpa Chauhan)

VERSUS

Shri Ajay Vikram Singh
Secretary,
Govt.of India, M/O Surface
Transport and Highways,
Transport Bhawan, 1 Sansad Marg,
New Delhi

.. Respondent

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

We have heard Ms. Shilpa Chauhan, learned proxy counsel for the petitioners. She submits that petitioners' grievance is that the Tribunal's order dated 21.3.2001 in OA 1242/1999 has not been complied with by the respondents, except to the extent that they have written a letter dated 30.1.2003 to the Government of India, Ministry of Home

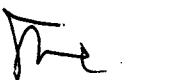
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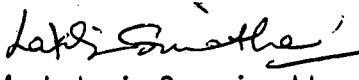
(2)

Affairs (Annexure P/3). Learned counsel submits that since the respondents in the OA have written a letter to the Govt. of India, Ministry of Home Affairs on 30.1.2003 she has a cause of action in filing the Contempt Petition because the Govt. of India has not taken any proper decision in the matter so far.

2. Having regard to the facts and circumstances of the case, we find that this Contempt Petition is barred by the provisions of Section 20 of the Contempt of Courts Act, 1971. Apart from that, we also notice that in OA 1242/1999 the Govt. of India, Ministry of Home Affairs, was not a party. Accordingly, CP 354/2003 is dismissed.


(Sarweshwar Jha)
Member (A)


The


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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